

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

7

T.C.P No. 955/(MAH)/2017

**CORAM:**

### Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES: S. K. Traders  
V/s.  
Halol Castings (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
7.	<del>Mr.</del> <u>Respondent:</u> CHIRAG MODY NAUSHER KOHLI	Adv	 
		Adv	

## ORDER

TCP No.955/I&BP/NCLT/MB/MAH/2017

For this Bench has noticed that Bank Certificate has not been furnished and also has sought for clarification in respect to the name of the company, the Petitioner side is hereby directed to furnish the Certificate and also give clarification in respect to the name of the company within seven days hereof.

List this matter on 28.11.2017.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)